

Counter not filed

Bench

16/7/03

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Order dated 16.06.03-

At request, three weeks further time is allowed for filing of Counter. Call on 14.07.2003.

Subha
Vice-chairman 15/7/03

Member (S)

ORDER DT. 15.7.2003.

Heard Mr. P. P. Ray, learned Counsel for the Respondents.

By filing a Memorandum dated 15.7.2003,

Respondents have disclosed that on the basis of the recommendation of the Review DPC the Applicant has been promoted to the post of Head Clerk/Assistant on regular basis w.e.f. 1.11.2002 vide ESI Corporation, Regional Office, Bhubaneswar order No. 373(E)/2003 dated 27/30.6.2003.

In view of the above, the Respondents have submitted that this original Application has become infructuous and may be disposed of accordingly. In view of the facts of the case as disclosed in the Memorandum submitted by the Respondents, the grievance of the Applicant having been met in full this original Application is disposed of being infructuous. No costs.

Send copies of this order to all the parties and free copies of this order be given to learned counsel for both sides.

Subha
Vice-chairman 15/7/03
Member (Judicial)